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- (c) The measures which are being improve power availability taken to in the country include the following: (i) For better utilisation oi existing capacity, RovingTeams/ generating Task Forces of Central Electricity Authority regularly visit thermal stations and. devise time bound action plants for improvement in generation. (ii)To expedite the commissioning of ongoing projects, the Central Electricity Authority closely monitors construction activity, and also assists in the timely delivery of equipment and spares by manufacturers/suppliers.
- (d) A centrally sponsored renovation and modernisation scheme for thermal stations/units has been proposed involving an expenditure of Rs. 500 crores.
- (e) All efforts are being made to bridge the gap between requirement and availability of power. Accordingly, the power shortage which was over 16 per cent before the beginning the Sixth Plan in 1979-80, was brought down to 10.8 per cent in 1983-84. Further increase in availability of power are planned so that self-sufficiency can be achieved, but the time-frame is dependent upon the availability of resources.

Stu!dy of Mark up on Formulations

•18. DR. MOHD. HASHIM KIDWAI:

SHRI HUSEN DALWAI;

Wil the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

- (a) whether any study of the actual expenses termed as a mark up has been made by Government or by the Working Groups recently;
- (b) whether such a study was based on factual verification of the details; if so, for which year;
- (c) if no factual study has been made, hwv mark up of 75 per cent

- and 125 per cent has been recommended by the Working Group; and
- (d) whether any factual study of the costs included in the mark up would be carried out before actually deciding on the mark up to be allowed on the formulation?

THE MINISTER OF CHEMICALS AND' FERTILIZERS (SHRI VASANT SATHE): (a) to (d) The Working Group on Pricing Policy and Procedures set up by the National Drugs Pharmaceuticals Development Council considered all aspects relating to pricing 1 including the mark-ups. The Steering Committee of the National Drugs and Pharmaceuticals Development Council is now ceased of the entire matter including the issue of mark-up. All relevant aspects would be taken into account by the Government at the time of taking decisions on the changes to be made, if any, in the Drug Policy.

Violation of MRTP Act by M/s. I. T. C. Limited

- *19. SHRI RAM BHAGAT. PAS-WAN: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:
- (a) whether Government are aware that M/s. Bhadrachalam Paper Boards Limited a subsidiary of M/s. I.T.C. Limited, has been violating the provisions of Companies and M.R.T.P. Act_s during the last two years and M/s. I.T.C. Limited has managed its expansion indirectly and even Sections 8, 9 and 10 of the Companies Act have been violated by its directors; and
- (b) if so, what are the details thereof?

THE MINISTER OF LAW. JUSTICE AND COMPANY AFFAIRS (SHRI JAGANNATH KAUSHAL):
(a) and (b) M/s. Bhadrachalam Paperboards Limited are not a subsidiary of M/s. I.T.C. Limited. As per the